

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 312/MP/2015

Subject : Petition under Section 79(1)(f) of the Electricity Act,2003,qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Pvt. Ltd., a generating company and Power Grid Corporation of India, the Central Transmission Utility.

Date of hearing : 5.7.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Meenakshi Energy Pvt. Ltd.

Respondent : Power Grid Corporation of India Ltd.

Parties Present : Ms. Molshree Bhatnagar, Advocate, MEPL
Shri Himanshu Mishra, Advocate, MEPL
Ms. Suprana Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri V. Srinivas, PGCIL
Shri K.K. Jain, PGCIL
Shri Swapnil Verma, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that as per the direction of the Commission in I.A. No. 45 of 2017, the Petitioner is in the process of filing a fresh petition and requested to adjourn the matter.

2. Learned counsel for PGCIL submitted that the Hon'ble High Court of Andhra Pradesh vide its show cause notice dated 29.6.2018 has restrained PGCIL from invoking the Bank Guarantee and directed to list the appeal within four weeks which is going to be expired on 26.7.2018.

3. The petition shall be listed for hearing on 19.7.2018.

By order of the commission

**Sd/-
(T. Rout)
Chief (Law)**